- (b) if so, the details thereof and steps taken so far to avoid such incidents in future with strict legislation; and
- (c) the views of women organizations in this regard to strengthen the laws in favour of women?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (c) National Commission for Women (NCW) is concerned about the safety of the women in the country. NCW takes up with concerned authorities including State Governments on the alleged cases of rape/gang rape reported to the Commission through different modes including media reports. NCW does not, however, maintain details of such incidents on the basis of caste.

During the current year (as on 04.08.2014), 146 complaints from Uttar Pradesh and 6 complaints from Delhi have been registered with NCW in the sub category of gang-rape. The Commission also takes *suo-motu* cognizance on the basis of various media reports in incidents of heinous crimes including incidents of rape/gang-rape of women reported in different States. During January to July, 2014, the Commission took *suo-motu* cognizance of 10 cases of rape/gang rape each in the State of Uttar Pradesh and NCT of Delhi.

The NCW holds consultations with various stake holders including women organisations from time to time and recommends amendments to existing legislations and propose new legal provisions for safety and protection of women which result in formulation of new legislations and introduction of new offences in the Penal Code.

NCW had proposed Sexual Assault Bill to amend some of the provisions in the Indian Penal Code, 1860 particularly relating to rape (Sec375 and Sec 376) through the draft Sexual Assault Bill. Incorporating major recommendations of NCW, Criminal Amendment Act, 2013 was passed.

NCW has released "Guidelines for Service Providers in case of violence against women especially in Rape/Sexual Assault". These guidelines provide guidance to the police, medical practitioner, prosecution, courts, social workers/counsellors and the media in handling matters of violation of women's rights.

## Indira Gandhi Matritva Sahyog Yojana

3223. DR. R. LAKSHMANAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government proposes to extend the Indira Gandhi Matritva Sahyog Yojana (IGMSY) for pregnant and lactating mothers to the entire country;
- (b) whether Government also proposes to increase the amount given under this Scheme, which is ₹ 6000/- at present;
  - (c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) to (d) As per provision of The National Food Security Act, 2013, every pregnant woman and lactating mother shall be entitled to maternity benefit of not less than rupees six thousand, subject to such schemes as may be framed by the Central Government. Presently, Indira Gandhi Matritva Sahyog Yojana (IGMSY) is operational in 53 districts on pilot mode across the country. In accordance with the National Food Security Act, 2013, the Ministry has revised maternity benefit in existing 53 pilot districts from ₹ 4000 to ₹ 6000 per beneficiary. At present there is no such proposal for increasing the cash incentive given under this Scheme.

## Rajiv Gandhi National Creche Scheme in Telangana

- 3224. SHRIMATI GUNDU SUDHARANI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) the aims and objectives of Rajiv Gandhi National Creche Scheme for children of working mothers;
- (b) the progress of implementation of the scheme in the Eleventh Plan in Andhra Pradesh;
  - (c) what special emphasis has been given to the scheme in the Twelfth Plan; and
- (d) whether it is extended to bidi workers in Telangana State, and if so, the details thereof, district-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) To provide day care facilities to children (age group of 0-6 years) of working and other deserving women belonging to families whose monthly income is not more than  $\rat{12,000}$ /- including supplementary nutrition, health care inputs like immunization, polio drops, basic health monitoring, pre-school education (03-06 years), emergency medicine and contingencies.

- (b) During Eleventh Plan, 3.10 lakh children were covered in State of Andhra Pradesh under the Rajiv Gandhi National Creche Scheme.
- (c) During Twelfth Plan period, the schematic norms of the scheme are under revision.
- (d) The scheme caters to women and children all over the country belonging to poor family whose monthly income is not more than ₹ 12,000/-. At present, there are 937 creches running in the State of Telangana.